

PUNJAB VIDHAN SABHA

Bill No. 29-PLA-2017

**THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(THIRD AMENDMENT) BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Third Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961 (hereinafter referred to as the principal Act), in section 23, in clause (i), for the words “two rupees”, the words “three rupees” shall be substituted.

Amendment in section 23 of Punjab Act 23 of 1961.

3. In the principal Act, in section 26, in clause (xxi), for the sign “.”, the word and sign “; and” shall be substituted and thereafter, the following clause shall be added, namely :—

Amendment in section 26 of Punjab Act 23 of 1961.

“(xxii) providing relief to debt stressed farmers of the State.”.

4. In the principal Act, in section 28,—

Amendment in section 28 of Punjab Act 23 of 1961.

(i) at the end of clause (xx), the word “and” shall be omitted; and

(ii) in clause (xxi), for the sign “.”, the word and sign “; and” shall be substituted and thereafter, the following clause shall be added, namely :—

“(xxii) providing relief to debt stressed farmers of the State.”.

5. (1) The Punjab Agricultural Produce Markets (Third Amendment) Ordinance, 2017 (Punjab Ordinance No. 7 of 2017) and the Punjab Agricultural Produce Markets (Fourth Amendment) Ordinance, 2017 (Punjab Ordinance No. 9 of 2017) are hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinances referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

CHANDIGARH :

SHASHI LAKHANPAL MISHRA,

The 7th December, 2017.

Secretary.